

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1107/ND/2018

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 25.10.2019

Coram:

**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor :

For the Respondent/ Corporate-debtor :

For the Ex-promoters

For the RP

:Ms. Mani Gupta, Advocate

:Mr. Milan Singh Negi, Advocate

ORDER

None present for the petitioner. Learned counsel for erstwhile promoters is present. Perusal of the order dated 18.10.2019 shows that on that date none was present on behalf of the petitioner. In view of the above the present petition is dismissed for non-prosecution.

However, at the end of the Board learned counsel for the respondent was present and requested for putting his appearance. The request is acceded to. Put up on 04.11.2019.

S-d

Member (T)

S-d

**(Rajesh Dayal Khare)
Member (J)**